

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/8723/2024/A

From :- **Shri Utpal Rajkhowa,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Sonitpur.

Dated Guwahati, the 27th August, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ(S) 3267, dated 03.08.2024

Sir,

With reference to the above, I am directed to inform you that Shri Prasurjya Pran Phukon, Civil Judge (Jr. Div.) No. 2- cum- Judicial Magistrate First Class, Sonitpur, Tezpur has been allowed to avail LTC for the block period of 2022-2024 for travelling to Shaheed Dweep (Andaman and Nicobor Islands) and return, w.e.f. 06.10.2024 to 13.10.2024, along with his wife Smti. Karabita Borgohain (subject to fulfilling criteria as dependant family member), by the shortest possible route, as per existing Rules.

Further, he is allowed to draw 80% as advance payment towards his proposed LTC for block period 2022-2024.

Shri Phukon may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/8724-8727/2024/A.

Dated 27th August, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Prasurjya Pran Phukon, Civil Judge (Jr. Div.) No. 2- cum- Judicial magistrate First Class, Sonitpur, Tezpur, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

27/8/24

REGISTRAR (VIGILANCE)

27/8/24